

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No.162 of 1995

Thursday, this the 7th day of March, 1996.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P J Antony, Mate,  
Integrated Fisheries Project,  
Cochin -16. .. Applicant

By Advocate Mr M C Cherian.

Vs

- 1 The Director,  
Integrated Fisheries Project,  
Cochin-16.
- 2 Union of India represented by  
the Secretary, Ministry of Agriculture  
and Cooperation, New Delhi.
- 3 Shri P Haridas, Mate,  
Integrated Fisheries Project,  
Cochin- 16. .. Respondents

By Advocate Mr TPM Ibrahim Khan, Sr. CGSC (represented)

The application having been heard on 7th March 1996,  
the Tribunal on the same day delivered the following.

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant a 'Mate', seeks a direction to appoint him as 'Skipper' consequent on the retirement of M Augustine. According to applicant, respondents had five vessels under them and only three 'Skippers' on 30.9.94. The fleet is growing, states applicant. His grievance is that he is not being appointed though there are enough posts. He would also submit that the directives of the Government of India are not being followed.

In their reply statement (para 9), respondents state:

"Even though there are five sanctioned posts of Skipper under the respondents only three Skippers are functionally required at present as well as statutory requirement to operate the three operational vessels. Therefore two posts of Skipper recently fell vacant are kept unfilled. However, the respondents are in the process of acquiring two more fishing vessels which are in the advanced stage of construction, upon receipt of which the vacant posts will be filled up as per rules and regulations. The applicant will also be considered at that time."

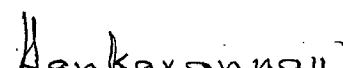
2. If applicant feels that his claims are ignored despite availability of vacancies, or that the orders of the Government of India are not being adhered to, he may raise his grievances before second respondent by way of a representation. Second respondent will pass appropriate orders on the representation within three months of the date of receipt of the same.

3. Application is disposed of as aforesaid. No costs.

Dated, the 7th March, 1996.

  
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN